

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File no. 475

Applicant : Meena Puri

Present : Applicant in person

Order :

1. The applicant seeks refund of Rs. 50,000/- invested by her with PACL India Ltd on 15/11/2011 under registration no. U032396565 dated 07/11/2011 for allotment of 1000 Sq.Yd. plot. The said agreement was to expire on 07/02/2018.
2. It may be noticed at the outset that vide order dated 02/02/2016, passed in civil appeal no. 13301/2015 bearing the title Subarata Bhattacharaya Versus Securities & Exchange Board Of India, the Hon'ble supreme court had directed constitution of a committee by SEBI to be headed by Hon'ble Mr. Justice R.M. Lodha former Chief Justice of India as its Chairman for disposing of the land purchased by PACL so that the sale proceeds recovered there from can be paid to the investors who have invested their funds in the company for purchase of the land.
3. My mandate is confined to hearing of objections/representations against attachment of the properties of PACL under orders of the above referred committee for sale thereof. The present application for refund of the aforementioned amount of Rs.50,000/- cannot therefore be entertained by me and is accordingly rejected.


Date : 04/06/2018


R. S. Virk
Distt. Judge (Retd.)

Note:

Two copies of this order are being signed simultaneously, one of which shall be retained on this file whereas the other one, also duly signed, shall be delivered to the objector as and when requested /applied for. No certified copies are being issued by this office. However, the orders passed by me can be downloaded from official website of SEBI at www.sebi.gov.in/PACL.html.

Date : 04/06/2018


R. S. Virk
Distt. Judge (Retd.)